

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-02-2024 AT 02:30 PM**

**IA (IBC) 55 & 1734/2023 in Company Petition IB/107/2021**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Vemuri Ravi Kumar

**...Financial Creditor**

**VS**

Bhriugu Infra Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. ASHISH VERMA, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 55 /2023**

Mr. Pavan Kankani, liquidator present through Video Conference. This is an application filed by the liquidator seeking to re-call the order dated 01.12.2023 in IA 1857/2023. Proof of service not filed. However, at this stage learned liquidator who is present through Video Conference submits that he is not pressing this IA since separate application under section 66 IBC has been filed.

In the light of the submission, **this IA is dismissed as not pressed. No costs.**

**IA (IBC) 1734/2023**

Learned Counsel Dr Uma Shanker, for Liquidator and Mr. Pavan Kankani, liquidator present through Video Conference. It is represented that counter has been filed the same is not reflected in the e-portal. Pleadings completed. For hearing, matter adjourned to 08.03.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**